CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH AT MUMBAI

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 85902 of 2016

(Arising out of Order-in-Original No. PUN-EXCUS-001-PR.COM-089-15-16 dated 07.01.2016 passed by Commissioner of Central Excise & Service Tax, Pune-I Commissionerate)

.....Appellant

M/s Gestamp Pune Automotive Private Limited
Gat No. 374, 517-521 and 523,
Village Takwe Budurk, Taluka Maval,
Pune-412106

VERSUS

Commissioner of Central Excise, Pune-I **.....Respondent**
ICE House, 41-A, Sasson Road,
Opposite Wadia College,
Pune-411001

Appearance:

None for the Appellant
Ms. Anuradha Parab, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87224 / 2021

Date of Hearing : 24.11.2021
Date of Decision : 24.11.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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